

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT – 2**

ITEM No.204  
**CP(IB)/108(AHM)2023**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Lords Inn Hotels And Developers Private Limited  
V/s  
Aaryaraj Club And Resorts

.....Applicant

.....Respondent

**Order delivered on: 05/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant :None  
For the Respondent :None

**ORDER**

None present for the parties.

Rejoinder has been filed on 05.02.2024 vide Inward Diary No.956 which is taken on record. However, as per direction of last order, no Form-D has been filed. However, in the interest of justice, matter stands adjourned.

Re-list the matter on 11.03.2024.

Sd/-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**